

other hand the Respondents have objected to it. The learned Counsels appearing for the Respondent No.3 has objected stating that the Petition against an Advocate is not to be entertained.

3. All the respondents have confirmed receipt of the copy of the Petition.
4. Heard the matter in brief. The Respondents are directed to file their written submissions within 10 days from today and copy of the same to be given to the Petitioner. As requested by the Petitioner, 4 days' time is given to him for filing rejoinder, if any, and copy of the rejoinder, if any, is to be given to the Respondents.
5. **List the matter on 02.09.2021.**

Sd/-
(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/Deka-16.08.2021/

Sd/-
(H. V. Subba Rao)
Member (Judicial)
& Adjudicating Authority